

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APL No. 250 OF 2019 & IA No. 779 OF 2019 & IA No. 778 OF 2019 & IA
No. 1561 OF 2019**

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Corporate Power Limited Appellant(s)

Versus

Powergrid Corporation of India Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Hemant Singh
Nishant Kumar
Tushar Srivastava
Lakshyajit Singh Bagdwal For App1

Counsel for the Respondent(s) :
Suparna Srivastava For Res1
P.V. Dinesh
Sindhu T.P
Mukund .P. Unny
R S Lakshman
Ashwini Kumar Singh For Res3

ORDER

Finally, six weeks' time is granted to file reply i.e. on or before 12.12.2019 after duly serving copy on the other side. Thereafter, two weeks' time is granted to file rejoinder i.e. on or before 30.12.2019 after duly serving copy on the other side.

List the matter on **08.01.2020.**

**S.D. Dubey
Technical Member (electricity)**

**Justice Manjula Chellur
Chairperson**

